

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 265 OF 2017 & IA NO. 249 OF 2017 &
AND
APPEAL NO. 392 OF 2017**

Dated: 21st February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

APPEAL NO. 265 OF 2017 & IA NO. 249 OF 2017

Mr. Rama Shankar Awasthi **...Appellant(s)**
Vs.
RKM Powergen Private Power Limited & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Kamal Budhiraja
Mr. Aman Gupta for R-1

Isha Bhalla

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Harshita Sinha for R-2

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

APPEAL NO. 392 OF 2017

Mr. Rama Shanker Awasthi **...Appellant(s)**
Vs.
R.K.M. Powergen Private Limited & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Kamal Budhiraja
Mr. Aman Gupta for R-1

Isha Bhalla

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Harshita Sinha for R-2

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

ORDER

Learned counsel for Respondent No.1 seeks four weeks' time to file an affidavit as directed earlier. He may file the same on or before 25.03.2019 with advance copy to the other side. Thereafter, reply, if any, to the same may be filed on or before 09.04.2019 with advance copy to the other side.

List these matters for hearing on **15.04.2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Kt/pk